

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION No: 147 of 2024**

**Between:**

Mr. Ronak Gupta, S/o. Late Mr. Vinod Gupta, Age: 38 years R/ o. Villa No.39, Sri Aditya Casa Grande Narasingi, Ganidpet, Hyderabad – 500075.

**...APPLICANT**

**AND**

Kanishk Gupta, R/o Villa No.40 Aditya Casa Grande, Narsingi, Gandipet, Hyderabad – 500075.

**...RESPONDENTS**

Arbitration Application filed Under Section 11 (6) of the Arbitration and Conciliation Act, 1996 R/w Scheme for Appointment of Arbitrator, 2000 for the reasons stated in the accompanying affidavit, for appointment of an Hon'ble sole arbitrator in terms of Clause 17 of the Partnership Agreement or a sole arbitrator to resolve the disputes between the Applicant and the Respondent arising out of the said agreement.

**Counsel for the Petitioner: Ms. B. NISHITHA, appears for  
R.S. ASSOCIATES**

**Counsel for the Respondent: Ms. D. NEEHARIKA REDDY**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION No.147 of 2024**

**ORDER:**

Ms. E. Nishitha, learned counsel appears for R.S. Associates, learned counsel for the applicant.

Ms. D. Neeharika Reddy, learned counsel appears for the respondent.

2. This application under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996 (hereinafter referred to as 'the Act') has been filed seeking appointment of an Arbitrator to adjudicate the dispute between the parties.

3. Admittedly, the parties had entered into Partnership Deed dated 28.11.2018. Clause 15 of the aforesaid Deed contains arbitration clause, which is extracted below for the facility of reference.

"15. In the event of any dispute between the partners, the same shall be decided by reference to a mutually agreed arbitrator/arbitrators."

4. The applicant got issued a legal notice to the respondent on 08.04.2024 but the respondent failed to respond to the aforesaid legal notice.

5. Admittedly, the dispute has arisen between the parties in relation to the aforesaid Deed. The adjudication of the dispute is therefore necessitated by a forum which has been agreed to by the parties under the aforesaid Agreement.

6. Therefore, Mr. Justice P. Naveen Rao, a former Judge of this Court (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Raidurgam, Ranga Reddy District – 500081; Mobile No.8374012311), is appointed as an Arbitrator to adjudicate the dispute between the parties. The parties shall appear before the Arbitrator, along with a copy of this order. Thereupon, the sole arbitrator shall proceed with the arbitral proceedings in accordance with law.

7. Accordingly, the Arbitration Application is disposed of.

8. Office to communicate a copy of this order to the learned Arbitrator.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- M. VIJAYA BHASKER  
JOINT REGISTRAR

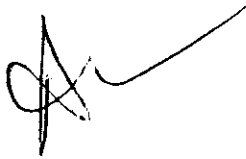
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SECTION OFFICER

To,

1. Mr. Justice P. Naveen Rao, Former Judge, High Court for the State of Telangana at Hyderabad. Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Raidurgam, Ranga Reddy District – 500081; Mobile No.8374012311. **(By Special Messenger) (Along with a Copy of affidavit and material papers)**
2. One CC to R.S. ASSOCIATES, Advocate [OPUC]
3. One CC to Ms. D. NEEHARIKA REDDY, Advocate [OPUC]
4. Two CD Copies

kam/gh

A handwritten signature in black ink, consisting of a stylized 'A' followed by a long horizontal stroke that curves upwards at the end.

**HIGH COURT**

**DATED:20/09/2024**



**ORDER**

**ARBAPPL.No.147 of 2024**

**DISPOSING OF THE  
ARBITRATION  
APPLICATION**

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~~MMO~~  
~~029/11/2024~~